

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
OLD RED BUILDING, 38, M.G. Marg, CIVIL LINES, ALLAHABAD

Dated: 18/5/2016

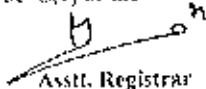
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/ 70217/2016 DB dated 17/05/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
ST/M/70132/2016	ST/1881/2010	COMMISSIONER OF CENTRAL EXCISE, KANPUR 1177, SARVODAYA NAGAR KANPUR

Name and Address of Respondent	KAY TRADING E-22, SITE-C, UPSIDC SIKANDRA, AGRA
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Other Appellants and Respondents as per Annexure

Copy To

3 Advocate(s) / Consultant(s)

4 Bar Association, CESTAT, ALLAHABAD

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyanarayana Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Jaxon Mall, Satellite Road, Ahmedabad-14

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

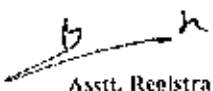
11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi -- 110070

12 Mark Professional Services Pvt. Ltd., 10B, Everest Block, Aditya Enclave, Hyderabad -- 38

13 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

14 C.D.R. 15 Office Copy 16 Guard File.

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Asstt. Registrar
Regional Bench, Allahabad

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD

MA-70132/16
& S.T. Appeal No.1881/10

Arising out of O/A No.500-ST/APPL/KNP/2010 dated 30.09.2010
passed by Commr. (Appeals) of Central Excise, Customs, Kanpur.

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
4. Whether Order is to be circulated to the Departmental Authorities? : Yes

Commissioner of Central Excise, Kanpur (now Agra)

...APPELLANT(S)

VERSUS

M/s Kay Trading

RESPONDENT (S)

APPEARANCE

Shri D. K. Deb, Asstt. Commr. (D.R.) for the Department
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT : 17.05.2016

Final ORDER NO. 70217/2016



Heard the Id.A.R. for Revenue. Appeal is disposed off as withdrawn under Litigation Policy, as prayed in E/M.A.No.70132/16, without entering into merits. M.A. also stands disposed off.

(Anil G. Shakkarwar)
Member (Technical)

{Anil Choudhary}
Member (Judicial)

प्रमाणित प्रति / Certified True Copy

राहायश गंभीर / Asstt. Registrar
लोकप्रियता, प्रत्यक्षता व सेवा कर
अधिकार / (C.E. S.I.A. 1)
38, एम. जी. मार्ग, अहमदाबाद-211001
38, M. G. ROAD, AHMEDABAD-211001

